

ITEM NO.25+61

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Crl) No. 441/2022

SUKASH CHANDRA SHEKHAR @ SUKESH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.168852/2022-EX-PARTE AD-INTERIM RELIEF and
IA No.168854/2022-APPROPRIATE ORDERS/DIRECTIONS)

WITH

W.P. (Crl.) No. 465/2022

(FOR ADMISSION)

Date : 21-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Ashok K. Singh, Adv.
Ms. Ankita B., Adv.
Mr. Akshay Sahay, Adv.
Mr. Deepak Kumar, Adv.
Ms. Tanishq Mehta, Adv.
Ms. Vinita Singh, Adv.
Ms. Noyonika Deori, Adv.
Mr. Gopichand, Adv.
Dr. Ashutosh Garg, AOR
Mr. Aftab Ali Khan, AOR
Mr. S. Pathan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

W.P. (Crl) No. 441/2022

Although, the petition earlier filed was dismissed by
this Court on 18th October, 2022. His complaint is although the

same that he should be transferred elsewhere from Mandoli Jail where he was shifted on 26th August, 2022 under the directions of this Court by an earlier order dated 23rd August, 2022.

We have gone through the petition and para 32 in particular and also looked into the supporting evidence placed on record.

Issue short notice to the respondents returnable on 28th November, 2022.

Dasti, in addition, is permitted.

List immediately after service.

In the meantime, learned counsel for the petitioners is at liberty to file additional affidavit/document, if so advised.

W.P. (Crl.) No. 465/2022

Learned counsel for the petitioner seeks permission to withdraw with liberty to file a representation before the concerned jail authorities in terms of Rule 585 of Delhi Prison Rules, 2018.

Permission granted, if such a representation is filed, the same may be considered by the authority and be disposed of within two weeks from its filing, in accordance with law.

The writ petition is dismissed as withdrawn with liberty prayed for.

(NEETA SAPRA)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER